

who are the old beneficiaries. And about 1 million will be new beneficiaries, so that they should not be among beneficiaries, people those who have not crossed the poverty line. That is our view and we have asked all the State Governments to do so..... (Interruptions)

MR. SPEAKER : Next question.

SMT. GEETA MUKHERJEE : *rose.*

MR. SPEAKER : I have spent 15 minutes, I cannot do anything. It is impossible. How can I go on like this? Either have a discussion on it on... How can I do justice? Is it in my power to do it? (Interruptions)

MR. SPEAKER : I cannot carry on one question for an hour. No. That is all... I can consider a discussion later but not like this... Now, Smt. Kishori Sinha.

Conversion of P.F. Scheme and Gratuity into life long Pension for Retiring workers

*285. SHRIMATI KISHORI SINHA : Will the Minister of LABOUR be pleased to state :

(a) whether there is any proposal for conversion of provident fund scheme and gratuity into life long pension for retiring workers as an option ;

(b) if so, the details of the scheme ; and

(c) the reaction of employers thereto?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR : (SHRI T. ANJIAH) : (a) to (c) Suggestions have been received for introducing a pension scheme for industrial workers covered under the Employees Provident Fund Scheme. These suggestions are being looked into. The question of drawing up a scheme will, however, arise only when the proposals have been examined and accepted for implementation after tripartite consultations.

SHRIMATI KISHORI SINHA : Mr. Speaker, Sir, May I know from the hon. Minister from which quarter, has the suggestion been received and could he give us some of the detailed suggestions received?

SHRI T. ANJIAH : The suggestions have been received from the Trade Unions also.

SHRIMATI KISHORI SINHA : I can't hear the Minister... (Interruptions)

PROF. MADHU DANAVATE : Is it a private conversation between the Minister and the Member?

MR. SPEAKER : Looks like that.

SHRIMATI KISHORI SINHA : Now, the second supplementary; I would like to know from the Minister when the tripartite meeting is going to take place, and how long the Government will take to finalise the scheme?

SHRI T. ANJIAH : We have already told that in the month of October or November we are taking up all these issues—provident Fund, ESI Schemes and all these labour law, we are going to amend.

[Translation]

SHRI GIRDHARI LAL VYAS : Mr. Speaker, Sir, they are, no doubt, formulating a scheme, but lakhs of cases of provident fund are pending which have not been settled so far; there has been no verification as to how much money has been deposited. These capitalists and rich people have swindled lakhs and crores of rupees and have not deposited it in Provident Fund. Thus, how will you convert it unless you have complete details and as long as the amount in full is not deposited?

SHRI T. ANJIAH : It is wrong to say that the people have not deposited money worth crores of rupees. Only an arrear of Rs. 100 crores is due to the Management, which we have to recover.

SHRI GIRDHARI LAL VYAS : Rs 100 crores is a very big amount.

SHRI INDRAJIT GUPTA : He says that Rs. 100 crores are outstanding.....
(*Interruptoins*)

SHRI T. ANJIAH : Out of this, a sum of Rs. 50 crores is with you, in your State.

MR. SPEAKER : It is not with him, it is with those from whom it is to be recovered.

SHRI T. ANJIAH : A total of Rs. 11,612 crores has been deposited, out of which one per cent is outstanding which the people have to deposit. The Management has closed down the factories and has obtained stay orders from the Courts in connection with realisation of arrears. Anyway, we are taking suitable steps in this regard and, may be, that some amendments providing increased punishment might be brought forward.

SHRI GIRDHARI LAL VYAS : My question has not been replied to. They have swindled the contribution of the workers. Criminal cases should be instituted against them. (*Interruptions*)

SHRI T. ANJIAH : The contribution belongs to both Workers and the Management . . . (*Interruptions*). We are filing cases. . . (*Interruptions*)

[*English*]

Fishery Scheme in Orissa with Assistance from Norway Government

*286. **SHRI CHINTAMANI JENA :** Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether fishery scheme to be executed at KASAFAL in Balasore District of Orissa with the collaboration of Norway Government is yet to be cleared by the Defence Ministry;

(b) if so, the reasons thereof and the efforts made to get it cleared by the Defence Ministry ; and

(c) the approximate time by which the scheme will be started/executed ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (S. BUTA SINGH) : (a) No, Sir. The scheme has already been cleared by the Defence Ministry.

(b) Does not arise.

(c) The scheme will be started as soon as the agreement is signed between Norwegian Agency for International Development (NORAD) and the Ministry of Finance (Department of Economic Affairs.)

SHRI CHINTAMANI JENA : I am grateful to the hon. Minister that he has taken expeditious steps to have the scheme cleared by the Defence Ministry. May I know what is the estimated cost of the scheme; when was the scheme sent to the Defence Ministry for their clearance, and when did they clear it ?

May I know whether, due to delay in execution of this project, the estimated cost has increased very considerably ? If so, what action is Government taking for getting the agreement signed by the NORAD, and for its early execution ?

S. BUTA SINGH : The project will be implemented in four years, and the estimated project cost is 20.6 million Norwegian Kroners, i.e. the equivalent of Rs. 300 lakhs. It is at this stage: we have now sent a draft agreement to the Norwegian side. As soon as the draft agreement is signed by them, the project will be taken up for implementation.

No doubt, there has been some delay, because the idea started in 1980 ; and there was difference of opinion. The matter was sent to various agencies of the Government of India. The certain conditions have been put. Now everything has been sorted out, and we hope that soon the project will be ready for implementation.

SHRI CHINTAMANI JENA : May I know from the hon. Minister whether it is a fact that after the execution of this project